

(101)

**CM-3671-LPA-2024
CM-3472-LPA-2024
CM-3538-LPA-2024 in
LPA-1391-2015**

Sunil Kumar and others
Vs
State of Haryana and others

Present:- Mr. Deepak Sabherwal, Advocate,
for the applicant – CBI.

Ms. Tanisha Peshawaria, Deputy Advocate General, Haryana.

* * * *

Learned State counsel is not in possession of copies of
CM-3472-LPA-2024 and CM-3538-LPA-2024.

Learned counsel for the applicant – Central Bureau of
Investigation (CBI) may supply copies of the aforesaid civil miscellaneous
applications to the learned State counsel who is directed to seek instructions
and respond on the next date of hearing.

This Court would like to make it clear that the CBI cannot insist
the State of Haryana for deputing a particular officer for helping the CBI in the
investigation. The discretion to decide as to which officer is to be deputed and
sent to assist the CBI lies within the exclusive domain of the State of Haryana.

To be listed on the date already fixed in the main case i.e.
22.07.2024.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(JAGMOHAN BANSAL)
JUDGE**

12.07.2024
Amodh Sharma